

According to the rules, it takes precedence over other matters.

Sir, on 12th, while making intervening remarks
...*(Interruptions)*

MR. SPEAKER : The notice of privilege has been received by the office. I am going through it. The normal procedure is that, we ask for the comments against whom you are going to raise the privilege issue. It is under the consideration of the Chair. You need not raise it at the moment because we have to follow the procedure.

SHRI ANANTH KUMAR : Sir, it is regarding Cauvery. It is a matter of grave importance. According to Rule Book also, it should take precedence over all other matters. *(Interruptions)*

MR. SPEAKER : It is under my consideration now.
(Interruptions)

SHRI ANANTH KUMAR : Sir, allow me to submit. On 12th, the hon. Prime Minister, in this House said: "With your permission, I would like to clarify the position. First of all, the Government of India has not given any instructions to anybody, to any State to release 5 tmc feet of water to Tamil Nadu. But on 11th, in Bangalore, on the floor of the Legislative Assembly, the Chief Minister of Karnataka states-Bommai advised water release. The Minister for Human Resource Development has clearly advised the State Government of Karnataka to release 5 tmc feet of water to Tamil Nadu. Now, I will quote what he has said. He said: "The Chief Minister, Mr. J.H. Patel on Thursday cleared the mystery surrounding the sudden decision of the State Government to release 5 tmc feet of water to Tamil Nadu from Tuesday morning". Mr. Bommai maintained all along this. When some Opposition Members insisted on being informed of the identity of the person, Mr. Patel said he was none other than the Union Minister of Human Resources, Mr. Bommai, who had requested him to release some water to Tamil Nadu.

MR. SPEAKER : I am saying that it is still under my consideration. It is under consideration of the Speaker. That is enough.

SHRI ANANTH KUMAR : I request you to consider the matter. It is because there are two versions. The Prime Minister has definitely misled this House by telling that nobody from his Government advised or instructed to release 5 tmc feet of water whereas the Chief Minister had said Mr. Bommai had requested him to release some water to Tamil Nadu.

Therefore, I request you to consider this matter of breach of privilege against the Prime Minister.

KUMARI MAMATA BANERJEE : Sir, every Member has the right to speak on certain issues. But it is unfortunate that whenever I want to raise an issue I am always disturbed by other Members.

I am raising a very important issue and I think the whole House will support me. The basic principle of our Constitution is to protect the human rights under the principle of Fundamental Rights of every citizen. Sir, in recent times, the deaths under police and judicial custody have risen like anything. I can show you some photographs of these brutalities. This is the vindictive attitude of one section of the administration. Sir, this photograph shows how a boy was burnt inside the lockup. If this goes on like this, I do not know how the human rights will be protected.

According to our Constitution under the CRPC Act the court can take action against the accused persons and the law takes its own course...*(Interruptions)* It is not a matter of a particular State. I am raising this matter as it is a matter of the whole nation.

Sir, I raised this matter earlier also when hon. Shri Shivraj V. Patil was in the Chair. At that time the Standing Committee on Home unanimously passed the amendment to the CRPC Act. Shri Ram Vilas Paswan was also a member of that Committee. The Recommendations of that Committee were:

- (i) Within 24 hours, there must be a judicial enquiry; and
- (ii) the family members of the victim should either get a sum of Rs. 1500 per month or employment per family in the event of a custodial death."

The then hon. Speaker, Shri Shivraj V. Patil had kindly said that the Government had to look into this issue.

May I appeal to the Government, through you, to save the life of the common man as the lives of the people are not safe. People are now afraid to go to police stations. What happened in Aara in Bihar? What is happening in my State? What happened in Tihar Jail? Sir, it is not a political question.

MR. SPEAKER : Mamtaji, I think you have drawn the attention of the House.

(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, I support her on this issue. *(Interruptions)*

MR. SPEAKER : Please give chance to other Members to raise issues.

KUMARI MAMATA BANERJEE : Sir, through you, I draw the attention of the hon. Prime Minister, hon. Home Minister, hon. Minister for Parliamentary Affairs and hon. Shri Ram Vilas Paswan that the Bill which is pending before the House in this regard should be passed immediately so that the victims and their family members could get some relief...*(Interruptions)*